

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.209- IA/731(AHM)2024
in
C.P.(IB)/167(AHM)2023

Proceedings under Section 95 IBC

IN THE MATTER OF:

Central Bank of India
V/s

Anirudha Bhuwalka PG to AMW Motors Ltd

.....Applicant

.....Respondent

Order delivered on: 03/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the RP : Ms. Geeta Toraskar, Adv. a.w Mr. Rakesh Gupta, Adv.
For the PG : Ms. Prachiti Shah, Adv. a.w Mr. Manit Wadhwa, Adv.
For the Applicant Bank : Mr. Dhruvin Dossani, Adv. for Mr. Vishwas Shah, Adv.

ORDER

IA/731(AHM)2024

Heard.

Applicant bank stated that he had just received the copy of the RP.

All parties are directed to file written submissions not more than two to three pages within one-week.

List for filing written submissions on 15.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)